

18.41 hrs.

APPROPRIATION BILL,* 1990

[English]

MR. DEPUTY-SPEAKER: The Minister may move for leave to introduce the Appropriation Bill, 1990.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90."

The motion was adopted

MR. DEPUTY-SPEAKER: The Minister may now introduce the Bill.

PROF. MADHU DANDAVATE: Sir, I introduce** the Bill.

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be taken into consideration.

Prof. madhu dandavate: Sir, I beg to move**:

"That the Bill to authorise payment and appropriation of certain further sums

from and out of the Consolidated Fund of India for the services of the financial year 1989-90, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be passed.

PROF. MADHU DANDAVATE: Sir, I beg to move:

"That the Bill be passed."

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**Introduced/moved with the recommendation of the President.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

18.43 hrs.

[English]

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Sixty-fourth Amendment) Bill, 1990, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 on the Constitution of India, at its sitting held on the 28th March, 1990."

CONSTITUTION (SIXTY-FOURTH AMENDMENT) BILL, 1990 AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table the Constitution (Sixty-fourth Amendment) Bill, 1990, as passed by Rajya Sabha.

18.44 hrs.

DISCUSSION UNDER RULE 193

Law and order Situation in Kashmir—
Contd.

[English]

MR. DEPUTY-SPEAKER: Now we shall take up discussion under rule 193. Dr. Sudhir Ray was on his legs. He may continue please.

DR. SUDHIR RAY (Burdwan): Sir, I said on the other day that the situation in Kashmir is very dismal. Now thousands of families have migrated to Jammu and Delhi. But it is the people of Kashmir who, with arms in hands, fought against the Pakistani raiders in 1947. Though the majority of the people there is that of Muslims, yet they linked their faith with India. Kashmir was the proud banner of our secular democracy but due to various lapses, the situation in Kashmir has come to such a passe Pakistan and other agencies are taking advantage of the situation day-in and day-out. The miscreants, separatists and terrorists are raising anti-Indian slogans from house-tops. Political leaders and activists have been gunned down. Mr. Mir Mustafa was hanged; Mr. Lasha Kaul was gunned down. What is the way out? I must say that the Governor, Shri Jag Mohan committed a grave blunder by dissolving the Assembly because we cannot forget the role the National Conference played under the inspiring leadership of Sheikh Mohammad Abdullah and Mr. Gulam Mohd. Sadiq. We know that it is under the National Conference land reforms were first undertaken in Kashmir and there was no compensation paid to the landlords. In Kashmir education became free up to Post-Graduate level. But we find also that this National conference fought against the Dogra Raj, against the British Imperialists. But the Governor, Shri Jag Mohan, by dissolving the Assembly has destroyed the